

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2164/2013

New Delhi, this the 7th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Narendra Kumar Bhadwya,
S/o Late B.N. Bhadwya,
Working for gain as Senior Scientific Officer
In DGQA Organization, Hastings Kolkata,
Residing at P-19, Southern Avenue,
Block-I, Flat No.39,
Central Government Quarter,
Kolkata-700 029.

.. Applicant

(By Advocate : None)

Versus

1. Union of India
Through Its Secretary,
Ministry of Defence,
Government of India,
New Delhi-110001.
2. The Additional DGQA (Administration)
H-Block, Government of India,
Ministry Department of Production,
Nirman Bhawan, New Delhi-110011.
3. The Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi-110001.
4. Abhilash Jain, J.T.O.
C QA (OFV), Vehicle Factory Post,
Balalpur M.P.-482 009.
5. Vinod R. JWM (Mech).
Ordnance Factory Tiruchirapalli,
Ordnance Estate,
Tiruchirapalli, Tamilnadu-620016.

6. Anil Baburao Thite, Chargeman COA (Vehicles)
 Aurangabad Road,
 Ahmedabad, (MH_414003). .. Respondents

(By Advocate: Shri R.K. Jain for R-1 & 2,
 Shri Ravinder Aggarwal for R-3 and
 Shri Sachin Chauhan for R-4 to 6)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Yesterday, i.e. on 06.11.2017, we had passed the following orders:

“None for the applicant.

2. On 10.10.2017, this Tribunal passed the following order :

“Though the matter pertains to the year 2013, the learned counsel for the applicant is not ready and, now today, seeks time to produce notification in pursuance of which the impugned selection took place.

2. Hence, list the O.A. on 06.11.2017, however, subject to payment of cost of Rs.1000/- to the C.A.T. Bar Association (Library Fund) by the applicant's counsel.”

3. Inspite of above, neither there is a representation for the applicant nor the applicant paid the cost imposed on him.

4. In the circumstances, the O.A. is dismissed in default and non-prosecution.

(NITA CHOWDHURY)
 Member (A)

(V. AJAY KUMAR)
 Member (J)

Later on, Shri Deepak Goyal, learned counsel appears on behalf of the applicant and submits that he could not reach the court in time as he was busy in the Hon'ble High Court and requests to list the matter tomorrow.

2. In the circumstances, since we have not yet signed the order, the earlier order is recalled.

Let the matter remain on board.”

2. Inspite of indulgence shown, there is no representation on behalf of the applicant even today. Hence, the O.A. is dismissed in default and non-prosecution, with cost of Rs.5000/- payable to the Delhi State Legal Services Authority within four weeks from today.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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